

Annexure - 4

**Name of the corporate debtor: Asten Realtors Private Limited; Date of commencement of CIRP: 25th January 2023; List of creditors as on: 07th May, 2023
List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

(Amount in ₹)

Sr. No.	Name	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Fedex Finance Private Limited	06-02-2023	1,03,86,42,150	55,22,39,000	Debenture Holder	-	-	18.51	-	-	48,64,03,150		As per the records of the CD claim is against 55,58,524 number of debenture with face value of Rs.100/- each fully paid. The claim is admitted provisionally based on the book value. Require further verification
2	Sibin K Kuriakose	06-02-2023	19,53,041	-	Not mentioned	-	-	-	-	-	19,53,041		Claim submitted in Form C has not been proved with supporting document that it is a financial Credit. Form not signed after clause 11
3	Siraj Mather	08-02-2023	2,38,79,112	-	Not mentioned	-	Yes	-	-	-	2,38,79,112		Claim submitted in Form C has not been proved with supporting document that it is a financial Credit. Form not signed after clause 11
4	Sunil A antony	14-02-2023	68,60,822	-	Not mentioned	-	-	-	-	-	68,60,822		Claim submitted in Form C has not been proved with supporting document that it is a financial Credit.
5	Piramal Capital Housing & Finance Ltd	08-02-2023	68,16,00,006	65,62,60,800	Loan amount	-	-	22.00	-	-	2,53,39,206		See Note below the Table
Total			1,75,29,35,131	1,20,84,99,800		-	-	40.52	-	-	54,44,35,331	-	

Note: 1) The Claim toward TDS deducted from the interest payment and not deposited with the income tax authorities is not admitted since the first charge on the unpaid TDS is with the Income Tax Department and if admitted the same will result in duplication of claim amount.

On verification of Charge Document filed with the Registrar of Companies it is noted that the charge creation is done only for the First loan amount of Rs.55 Crore. It is further noted that documents filed along with the claim form to prove the security interest belongs to the Campus court project and Aurum wood project whereas the Form CHG-1 filed with the ROC on 24/01/2020 (only one charge document available in the name of the financial creditor) does not contain these properties hence there is no charge

2) exist as on the insolvency commencement date and the claim of the financial creditor is reclassified as unsecured.